

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'B' : NEW DELHI)**

**SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER
and
SHRI YOGESH KUMAR US, JUDICIAL MEMBER**

**ITA No.4624/Del./2019
(ASSESSMENT YEAR : 2008-09)**

SNB Enterprises Pvt. Ltd.,
C-16, SMA Industrial Area,
G.T. Karnal Road,
New Delhi – 110 033.

vs. ACIT (OSD), Circle 24(2),
New Delhi.

(PAN : AABCS6288G)

(APPELLANT)

(RESPONDENT)

ASSESSEE BY : Shri Amandeep Mehta, Advocate
REVENUE BY : Shri Sumit Kumar Verma, Sr. DR

Date of Hearing : 20.09.2022
Date of Order : 22.09.2022

ORDER

PER SHAMIM YAHYA, ACCOUNTANT MEMBER :

This appeal by the assessee is directed against the order of the Id. CIT (Appeals)-8, New Delhi dated 19.03.2019 for the assessment year 2008-09.

2. At the outset, Id. Counsel of the assessee seeks withdrawal of the appeal on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020” and has filed Form 5 issued

by the Department for the full and final settlement of tax arrears along with the application.

3. Keeping in view the aforesaid facts, present appeal is hereby dismissed with liberty to get it restored by the assessee in case dispute is not settled as per scheme. The Revenue has no objection with regard to the aforesaid caveat. Consequently, the present appeal is dismissed.

Order pronounced in the open court on this day 22nd of September, 2022.

**Sd/-
(YOGESH KUMAR US)
JUDICIAL MEMBER**

**sd/-
(SHAMIM YAHYA)
ACCOUNTANT MEMBER**

**Dated the 22nd day of September, 2022
TS**

Copy forwarded to:

- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT (A)-8, New Delhi.
- 5.CIT(ITAT), New Delhi.

**AR, ITAT
NEW DELHI.**
